



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 203**  
**(IB)-881/ND/2022**

**IN THE MATTER OF:**

**Sh. Ashish Kumar & Anr.**

...

**Applicant/Petitioner**

**Versus**

**Dwarkadhis Projects Pvt. Ltd.**

...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 03.01.2023**

**CORAM:**

**SHRI ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Pulkit Deora and Ms. Vaishnavi Varshney  
Advocates

**ORDER**

Ld. Counsel appearing for the Applicant wishes to withdraw the present petition. In view of the stand taken by him, the petition is allowed to be withdrawn. It goes without saying that the Applicant is at liberty to file a fresh application in accordance with law.

**Accordingly, the IB-881/ND/2022 stands Dismissed as withdrawn.**

**(L.N. GUPTA)**  
**MEMBER (T)**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**